## GOVERNMENT OF RAJASTHAN TRANSPORT & ROAD SAFETY DEPARTMENT

## **NOTIFICATION**

Jaipur, February 23, 2022

In exercise of the powers conferred by sub-section (1) of section 3 of the Rajasthan Motor Vehicles Taxation Act, 1951 (Act No. 11 of 1951) and in supersession of this department's notification number F.6(179)/Pari/Tax/Hqrs/2019-20/8 dated 10.07.2019, the State Government being of the opinion that it is expedient in public interest so to do, hereby exempts fifty percent of the Motor Vehicle Tax payable under clause (a) and (b) of sub-section (1) of section 4 of the said Act on the following vehicles:-

- (i) Vehicles originally manufactured by vehicle manufacturers as such and solely driven by Liquefied Petroleum Gas (LPG) or Compressed Natural Gas (CNG); and
- (ii) Vehicles converted to be driven solely by Compressed Natural Gas (CNG) by retro fitment kit subject to endorsement of such retro fitment in the registration certificate. The amount of tax, if any, paid prior to endorsement of retro fitment in the registration certificate shall not be refunded.

[No.F.6(179)/Pari/Tax/Hqrs/2022-23/8A] By Order of the Governor,

(Mahendra Kumar Khinchi)
Joint Secretary to the Government